

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUPERFINE METALS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Superfine Metals Private Limited
2. Date of incorporation of corporate debtor	09/07/2004
3. Authority under which corporate debtor is incorporated / registered	ROC-Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27203PN2004PTC019492
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No. E-29, E-39, Supa MIDC Village Supa, Tal. Parner, Dist. Ahmednagar 414302, Maharashtra, India.
6. Insolvency commencement date in respect of corporate debtor	16.07.2026
7. Estimated date of closure of insolvency resolution process	12.01.2027 (180 days from the date of the CIRP order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name -IP. Megha Agrawal Registration Number - IBBI/IPA-001/IP-P01456/2018-19/12272
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address- 001, Shivrangini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur -440012 (M.S.) Email: ip.meghaagrawal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Truenex Absolute Insolvency Resolutions LLP Plot no.72, Anjaneya Niwas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015. E-Mail: cirp.smpl@gmail.com
11. Last date for submission of claims	30.07.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/en/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench II, has ordered the commencement of a corporate insolvency resolution process of Superfine Metals Private Limited on 16.07.2026.

The creditors of Superfine Metals Private Limited are hereby called upon to submit their claims with proof on or before 30.07.2026 to the interim resolution professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class in Form CA- **Not Applicable**.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
IP Megha Agrawal
Interim Resolution Professional
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to - 30.06.2027

Date: 19.07.2026
Place: Nagpur

No riot gear, no batons, zero use of force: Brief for Delhi police

New Delhi: The boardroom air at the Delhi Police headquarters Friday evening was thick with anticipation, with the New Delhi Police commissioner giving shape to the upcoming operation at the Jantar Mantar protest site, reports **Rajshankar Jha**.

Top cop Anurag Kumar was briefed on the situation by special commissioner Devesh Srivastava.

Following the brief review, Kumar's mandate to joint CP Deepak Purohit and deputy commissioner Sachin Sharma of New Delhi district, a move reported by **TOI** on Saturday, was specific: there would be no riot gear, no batons, and absolutely zero use of force, said sources. The cops involved were a handpicked squad of men who understood the subtle art of extraction.

When the operation went live Saturday morning at 7, the team filtered into the restive atmosphere of Jantar Mantar, blending flawlessly into the environment in plain white t-shirts.

To their advantage, there wasn't much of a crowd there at the time. One of the officers carried a folded white bedsheet. As the cops converged on the stage, the white sheet was swiftly unfurled.

In an instant, a ring of white surrounded activist Sonam Wangchuk. There was no shouting, no grabbing, and no heavy-handed authority. Instead, a polite, undeniably firm request was made: "It is time to go."

A handful of activists tried to spark a commotion but the cops didn't flinch. "The operation was so smooth, it looked like a diplomatic escort," a source said. Within three minutes, Wangchuk was securely escorted off the premises to Safdarjung Hospital.

Cong slams govt, BJP cites Rahul's stand on Anna

New Delhi: BJP and Congress sparred on Saturday after Rahul Gandhi slammed govt for the removal of activist Sonam Wangchuk, who was on hunger strike at Jantar Mantar, from the protest site, alleging that its core tenets are untruth and violence. BJP hit back saying Opposition wanted perpetuation of the crisis for political mileage and has now been denied the opportunity. It also raked up Rahul's past characterisation of the Anna Hazare-led movement as a dangerous precedent for democracy and accused him of selective outrage.

Rahul played on Mahatma Gandhi's principles to attack govt. He said, "The core tenets of the Modi govt are Asatya (untruth) and Hinsa (violence). The removal of Sonam Wangchuk jai from Jantar Mantar while he was on a non-violent hunger strike is wrong." **TNN**

Dipke takes over fast after Wangchuk shifted

'Activist Taken Away Without Family's Consent'

Sugandha Jha
@timesofindia.com

New Delhi: Hours after activist Sonam Wangchuk was "forcibly" shifted to Safdarjung Hospital by Delhi Police on the 21st day of his indefinite hunger strike Saturday morning, the agitation at Jantar Mantar continued, with CJP founder Abhijit Dipke taking over the fast and coming under an ink attack during the sit-in.

A woman, whose identity police are yet to disclose, hurled blue ink at Dipke while he was addressing protesters, standing among the crowd. She was questioned by police, but was not detained.

She was later heard raising "Jai Shri Ram" slogans in videos that surfaced online. Hours later, Dipke posted on social media, "Blue is my colour. Jai Bhim."

The protest began on June 20 over alleged NEET-UG irregularities. Three AISA activists, Neha, Ameen Amitoj and Manish Kumar, who also started fasting on June 28 with Wangchuk, are continuing their hunger strike. According to organisers, Neha has lost around 7.5kg, Amitoj 9.5kg and Kumar 10.5kg during this period.

Dipke alleged that Wangchuk was taken away without his family's consent. Holding up a copy of Constitution, he said, "I returned to my country trusting this Constitution. We have been sitting here for a month. Sonam sir... did not want to go. This morning only he asked me about the preparations for the July 20 march. I told him we were ready and only worried about



Several protesters intensified their protest by beginning a nirjal (without water) fast. Some were seen wearing headbands with the word kafan (shroud) written on them

Issue bigger than politics, says Manu Bhaker

New Delhi: Double Olympic medallist shooter Manu Bhaker has expressed concern over the plight of students protesting against alleged exam paper leaks, saying every child deserves access to education, safety and a fair chance at life. In a social media post, the shooter said the issue was bigger than politics and called for greater accountability to safeguard the future of students. "At this point, it's about the lives of the future of our nation. It's about us," Bhaker wrote. "I am a student, and at one point, we all were students. Every child deserves access to education, safety, and a fair chance at life. These are not privileges—they are fundamental rights." **TNN**

his health." Cockroach Janta Party asserted that they would go ahead with the July 20 march to Parliament.

Criticising the police action, Dipke added, "If you were really concerned about his health, you could have taken him respectfully. He is not a criminal."

CJP said the court's directions were to monitor Wangchuk's health, not to forcibly hospitalise him. They claimed Wangchuk had refused treatment and was still on hunger strike.

Several independent protesters intensified their protest by beginning a nirjal

(without water) fast. Some were seen wearing white headbands with the word kafan (shroud) written on them.

Videos circulating on social media purportedly showed men in plainclothes entering the protest site early morning, covering Wangchuk with a white sheet and taking him to an ambulance, while protesters tried to stop them. Several alleged they were manhandled and lathi-charged. Delhi Police, however, said Wangchuk was shifted "as per orders of the high court and on expert medical advice", and denied allegations of lathi-charge.

AIIMS backs urgent care; Wangchuk and family say no

TIMES NEWS NETWORK

New Delhi: Activist Sonam Wangchuk on Saturday refused IV fluids, ORS and medication despite an AIIMS expert backing Safdarjung Hospital's view that he urgently requires fluid and electrolyte therapy. Doctors said Wangchuk is conscious and haemodynamically stable but showed signs of dehydration, while his family has not yet consented to treatment.

As per the latest 9 pm health bulletin, the AIIMS expert concurred that immediate oral or intravenous fluid and electrolyte therapy is medically indicated to prevent deterioration and potentially serious complications.

An AIIMS doctor has also joined the team for monitoring and clinical management.



Security personnel detain supporters of CJP, in New Delhi on Saturday

both Jantar Mantar and Safdarjung to prevent any untoward incident following Wangchuk's shift to the hospital. Two companies of paramilitary personnel, along with a heavy deployment of local police, were stationed at the protest site and the hospital. Police personnel were checking the identity of everyone entering the protest venue. A mobile command and control centre vehicle was also deployed. Police said they have not received any application seeking permission for the proposed Parliament march on July 20.

Illegal firecracker unit blast kills 9 in Gujarat

TIMES NEWS NETWORK

Ahmedabad: At least nine persons, including three children, were killed and several others sustained severe burn injuries after a powerful explosion ripped through an illegal firecracker manufacturing unit in Ramol area here on Saturday, said fire and police officers. Police have detained the factory owner for questioning and a case of culpable homicide not amounting to murder along with relevant provisions of the Explosives Act was registered.

PM Narendra Modi expressed grief over the tragedy and announced an ex gratia of Rs 2 lakh to the next of kin of each deceased and Rs 50,000 for the injured. CM



The explosion site in Ramol area of Ahmedabad on Saturday

Bhupendra Patel announced a financial assistance of Rs 4 lakh to the families of the deceased and Rs 50,000 to the injured.

Eyewitnesses said the blast was so intense that debris was hurled nearly 300 metres away, damaging nearby structures and setting standing crops in adjoining fields on fire. The explosion occurred around 3.30 pm at a tin-shed unit operating on an open plot along Ramol-

Grad Road, behind the Rapid Action Force (RAF) camp.

Around 15 people were inside the premises when the blast occurred. Five people who sustained severe injuries were shifted to Ahmedabad Civil Hospital and LG Municipal Hospital. Condition of three is reported to be critical.

The RAF, whose camp is about a kilometre away, was the first to respond after personnel heard the explosion. A Quick Reaction Team reached the site within minutes and began rescuing victims trapped inside the burning structure before fire brigade teams and local police arrived. Firefighters later brought the blaze under control after deploying multiple fire tenders.

Reliance ADAG cases: CBI searches 15 premises

Mumbai: CBI conducted searches at 15 premises in Mumbai and Delhi in connection with its investigation into alleged bank loan fraud cases involving Reliance Commercial Finance Ltd (RCFL) and Reliance Home Finance Ltd (RHFL), both part of Reliance ADAG Group led by Anil D. Ambani, said the press release issued by the agency on Saturday.

The search operations included premises of RHL's former CFO, former Secretariat Head of the Reliance ADAG Group, and RHL's former Chief Treasury Consultant. A group spokesperson declined to comment. CBI said, the searches covered 23 inter-linked entities associated with the Reliance ADAG Group that were allegedly used as conduits to divert bank funds borrowed by RCFL and RHFL. **TNN**

27 yrs on, 'dead' fugitive wanted for killing two UP cops arrested in MP

Agra: Bhura Khan (47) wanted in a 1999 dacoity and double murder case in which two Agra constables on duty were murdered as they sat around a fire to warm themselves on a cold winter day, was finally arrested from Madhya Pradesh. He was on the run for nearly 27 years, reports **Sudeep Lavania**.

Khan was arrested from Bhopal by an Agra police team and brought to the city on Saturday DCP (west) Aditya Kumar told **TOI**. "To evade arrest, he had changed his name to Jameel Khan and was living in Betul district of Madhya Pradesh."

After the crime, Khan first lived in the forests for a while, then shifted to Bhopal, where he worked in building construction before becoming a truck driver. He even had himself declared dead to avoid arrest.

Police said Khan, with a reward of Rs 50,000 on his head, was an active member of the Ramesh Kushwaha gang, which was involved in robberies, kidnappings and murders.



COUNCIL OF ARCHITECTURE
(A Statutory Authority of Government of India)

Ref. No.CA/28/2026/PGETA

July 15, 2026

IMPORTANT NOTICE ON PGETA 2026

All candidates, institutions, authorities and other stakeholders are hereby informed that the Council of Architecture shall conduct 4th Postgraduate Entrance Test in Architecture (PGETA-2026) at national level for admission to 2-year Postgraduate programmes being imparted at the architectural institutions, approved by the Council for the academic session 2026-2027.

4th Test of PGETA-2026 shall be conducted on 09.08.2026 as last and final test for the academic session 2026-2027. The PGETA 2026 brochure containing relevant details of the Test and the eligibility criteria for admission to Post Graduate Programme is available at www.pgeta.in. Candidates can appear for maximum 3 attempts. A list of institutions imparting Postgraduate programmes in Architecture duly approved by the Council in the country is available at the website of the Council - www.coa.gov.in.

The candidates desirous to take admission into Postgraduate Programmes in Architecture are advised to register themselves for PGETA-2026 at the earliest on www.pgeta.in. The registration commenced from July 15, 2026.

New Delhi

Registrar

HINDUSTAN PETROLEUM CORPORATION LIMITED
CIN: L23201MH1952G000858

EXPRESSION OF INTEREST (EOI)

Hindustan Petroleum Corporation Limited (Non-Fuel Business SBU) invites an EOI for partnering in customer-oriented facilities (Non-Fuel Business Partnerships) at HPCL Retail Outlets across India.

Interested parties may refer to EOI Ref No: HPCL/HB/NFB/EOI/01/2026, available on the Hindustan Petroleum website, www.hindustanpetroleum.com for purchase-procurement, for more details. The last date for submission of responses is 21.08.2026 by 17:00 Hours (IST).

hpcl.com | hpcl.com | hpcl.com
www.hindustanpetroleum.com

GOVERNMENT OF KARNATAKA
WATERSHED DEVELOPMENT DEPARTMENT
Office of the Commissioner, 7th Floor, KHB Complex, Cauvery Bhavan, K.G. Road, Bangalore - 560 009.

TENDER INVITING NOTICE

INVITING TENDER FOR PROVIDING PRINTING SERVICES OF PRINTING LAND RESOURCE INVENTORY (LRI) CARD UNDER WORLD BANK ASSISTED REWARD PROGRAM

Tenders are invited under two cover bid system for Providing Printing Services of Printing Land Resource Inventory (LRI) Card Under World Bank Assisted REWARD Program and the tender documents is available in Karnataka Public Procurement Portal <http://kppp.karnataka.gov.in> The application can be uploaded by the registered agencies in e-procurement portal by depositing EMD amount of Rs.1,44,000/- from date:18.07.2026 to 28.07.2026 within 5.00 PM. Hard copies of applications will not be accepted.

DIPR/CP/1682/
Zen/2026-27

Sd/- Director,
Watershed Development Department, Bangalore

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUPERFINE METALS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Superfine Metals Private Limited
2. Date of incorporation of corporate debtor	09/07/2004
3. Authority under which corporate debtor is incorporated / registered	ROC Pune
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5. Address of the registered office and principal office (if any) of corporate debtor	Plot No. E-29, E-39, SIDA MIDC Village Supa, Tal. Parnar, Dist. Ahmednagar 414302, Maharashtra, India.
6. Insolvency commencement date in respect of corporate debtor	16.07.2026
7. Estimated date of closure of insolvency resolution process	12.01.2027 (180 days from the date of the CRP order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name - IP: Megha Agrawal Registration Number - 659/IPA-001/P-001456/2018-19/12272
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address - 001, Shivnagar Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.) Email: ipmeghaagrawal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Plot no.72, Arjanayee News, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur - 440025. E-Mail: ipmeghaagrawal@gmail.com
11. Last date for submission of claims	30.07.2026
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 22, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench II, has ordered the commencement of a corporate insolvency resolution process of Superfine Metals Private Limited on 16.07.2026.

The creditors of Superfine Metals Private Limited are hereby called upon to submit their claims with proof on or before 30.07.2026 to the interim resolution professional at the address mentioned against entry No. 10.

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A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class in Form CA. Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19.07.2026
Place: Nagpur

SD/-
IP Megha Agrawal
Interim Resolution Professional
IBBI/IPA-001/P-001456/2018-19/12272
AFA valid upto - 30.06.2027

KONKAN RAILWAY CORPORATION LIMITED
(A Government of India Undertaking)

Head Office, USBRIL Project office, Reasi, Jyotipuram Road, Tirnitha, Post Gran Morh, Reasi (Dist. Reasi) J&K 182311, Jammu & Kashmir

NOTICE INVITING OPEN-TENDER
(Two-Packet System)

Konkan Railway Corporation Ltd. Invites tender for "COMPREHENSIVE MAINTENANCE (BREAKDOWN/ PREVENTIVE) WORKS OF RAILWAY ELECTRIFICATION WORKS INCLUDING ROCS & FOCS SYSTEM FOR 05 YEARS IN THE KATRA (Excl.) to BANIAHLI (Excl.) SECTION OF UDAMPUR SRINAGAR - BARAMULLA RAIL LINK PROJECT, JAMMU & KASHMIR." Tender Notice No.- KR-PD-J&K-EL-CMC-RE-KS-8-2026, dated 17.07.2026. Approx. Cost of the work: Rs. 32.77 Cr. Completion period of contract: 60 months. Submission of Tender: 03.08.2026 upto 15:00 hrs. Opening of Tender: 03.08.2026 at 15:30 hrs. Cost of Tender Form: Nil. Earnest Money Bid Security: Rs. 65,54,635/- or as per IREPS to be submitted through online payment modes available on IREPS Portal only. For further details and updates please visit <https://www.ireps.gov.in> Amendments / Corrigendum, if any would be hosted on the above website only.

शिक्षण विभाग (माध्यमिक) जिल्हा परिषद नाशिक
नाशिक जिल्हा परिषद मा. मुख्य कार्यकारी अधिकारी, जिल्हा परिषद नाशिक खालील निविदा ई-टेंडरिंग पध्दतीने यांचेकरीता मागवित आहे.

शिक्षण विभाग (माध्यमिक) जिल्हा परिषद नाशिक कडील सुपर-100 या नाविन्यपूर्ण उपकर्मणात नाशिक जिल्ह्यातील ग्रामीण भागातील अनुसूचित जातीचे-14 विद्यार्थी व अनुसूचित जमातीचे-36 विद्यार्थी आणि शहर सामाजिक वर्गातील 50 विद्यार्थी असे एकूण 100 मुले-मुलीकरीता JEE + NEET या व्यावसायिक पातळा प्रवेश परीक्षाकरीता प्रशिक्षण Super-100 या नाविन्यपूर्ण उपकर्मणात 2026-27 व 2027-28 साठी ई-निविदा <http://www.mahatenders.gov.in> या संकेत स्थळावर दि. 20/07/2026 ते दि. 03/08/2026 या कालावधीत उक्त नमुद संकेतस्थळावर निविदाचे अवलोकन करून, ऑनलाईन ई-निविदा सादर करावी. ई-निविदा की निविदा रक्कमेच्या 3% बयाणा रक्कम आवश्यक असणार आहे. त्या निविदाधारकांनी ऑनलाईन इंटरनेट बँकींगच्या पध्दतीने की व बयाणा रक्कम जमा करणे आवश्यक आहे. निविदा ऑनलाईन सादर करण्याविषयी सविस्तर माहितीसाठी सविस्तर ई-निविदा सूचनांचे अवलोकन <http://www.mahatenders.gov.in> या संकेत स्थळावर करावे.

BENGALURU NORTH CITY CORPORATION
Office of the Executive Engineer,
Byatarayanapura Division, Zone-1
No. 2152/20, Defence Colony, 9th Main, D Block, Sahakarnagara, BNCC Office, Bangalore-560092.

No: BNCC-Z1/EE/BTP/KPPP/PR/10/2026-27 Date: 17-07-2026

SHORT TERM TENDER NOTIFICATION
TWO COVER SYSTEM (Through GOK KPP Portal only)
Website: <http://kppp.karnataka.gov.in>

The Executive Engineer, Byatarayanapura Division, BNCC invites item rate tender from the registered contractors of Bengaluru North City Corporation, or equivalent registration with CPWD / KPWD / Railways / MES or any State Government Organizations for the below work.

Sl. No.	Name of the Work / Category
1.	Comprehensive Development and Improvements to roads and drains Venkatagowda layout, Chiranjeevi layout, Bhagyasree Layout Main road and Cross roads, Chokkanahalli, Thirumenahalli, Basavalingappanagara & Balaji Krupa Layout Kattigenahalli Village, Kempegowda Layout & Ramanajeneva Layout Krishna Nagar Cross Roads, Balaji Layout, Prakruthinagara, Kogilu Layout, Siraj Layout, & Bellahalli, in ward No :18, 19, 20, 21 (Package No:05). Call-2. (OTHERS).
	Approximate value of work (Rs. in Lakhs): 1450.00. EMD (In Rupees) Rs.15,00,000/- (1.00 Lakhs through e-Payment (NEFT) balance Rs.14,00,000/- through BG/FDR, should be submit before opening of Technical Bid).

Calendar of Events: 1) Tender Documents can be Downloaded in KPPP - Portal from 20-07-2026. 2) Pre-Bid Meeting will be held on 23-07-2026 at 3:00 p.m. 3) Last Date for uploading the Filled proposals is on 31-07-2026 upto 4:00 p.m. 4) Date of Opening of Technical Bid is 01-08-2026 after 4:00 p.m. 5) Date of Opening of Financial Bid after Approval of Technical Bid.

Sd/- Executive Engineer,
Byatarayanapura Division, Zone-1, BNCC.

TIMES TRIBUTE
Paying Homage to the Departed Soul

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or Call: 18001205474 (Toll Free)

DEATH ANNIVERSARY



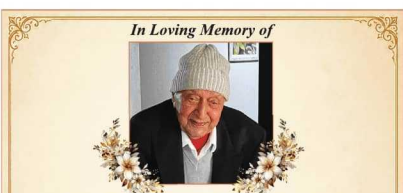
LALITA BALAKRISHNAN

13/09/1944 - 19/07/2025
It has been a year since you left us, yet not a day passes without thoughts of you. Your love, kindness, strength and selfless devotion continue to guide us every day.

Though your absence has left an irreplaceable void in our lives, the beautiful memories you gave us and the values you instilled will remain with us forever.

On your First Death Anniversary, we remember you with immense love, gratitude and prayers for your eternal peace.

Forever loved, forever missed, forever in our hearts.
Fondly remembered by
Your Loving Children,
Daughter-in-law,
Son-in-law,
Grandchildren,
Great Grand Children
and The Entire Family.



Shri. Lachhman Datta Guliani
31 October 1921 - 16 July 2026

With profound grief, we announce the peaceful passing of our beloved Shri. Lachhman Datta Guliani, born in Bhakkar, District Mianwali, West Punjab

He left for his heavenly abode peacefully, surrounded by love and prayers. His long life was a blessing, and he will be remembered with deep affection, respect, and gratitude by all who knew him.

Ardaas Prayer Meeting
5:00 pm to 5:45 pm on Monday, 20th July 2026 at Hollywood Gurudwara, Camp.

We request your presence and prayers for the eternal peace of the departed soul.
Mr. Kanwal Guliani - Son - (+91 98231 31639)
Mrs. Urvashi Guliani - Daughter in Law
Dr. Rajinder Guliani - Son
Mrs. Madhu Guliani - Daughter in Law
Ms. Kamini Pahuja - Daughter
Ms. Sunil Batra - Daughter

TO PLACE AN ADVERTISEMENT IN THIS SECTION CALL:
RAJIV: 9923323317
AKASH: 9881833192
AKSHAY: 9545164516

'Cow revered as gaumata': Court jails 3 for 10 years in slaughter case

Muzaffarnagar: A fast-track court in Muzaffarnagar Saturday sentenced three men to rigorous imprisonment for 10 years and imposed a fine of Rs 8 lakh each in a 2021 cow slaughter case, observing that the "cow is revered as 'gaumata' and holds deep religious significance in Hinduism". Additional sessions judge of fast-track court-III, Ravi Kumar Diwakar, convicted Munshad, Abuzar and Aas Mohammad, all residents of Budina Kalan in Muzaffarnagar, under sections 3, 5 and 8 of Uttar Pradesh Prevention of Cow Slaughter Act.

The court observed: "Cow slaughter hurts the religious sentiments of a large section of Hindu society." It also said the place accorded to the cow in Indian culture was "not merely a matter of faith" but intertwined with the country's social structure, economy and environment. **TNN**

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8. Name and registration number of the insolvency professional acting as interim resolution professional	Name -IP. Megha Agrawal Registration Number - IBBI/IPA-001/IP-P01456/2018-19/12272
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address- 001, Shivrangini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur -440012 (M.S.) Email: ip.meghaagrawal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Truenex Absolute Insolvency Resolutions LLP Plot no.72, Anjaneya Niwas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015. E-Mail: cirp.smpl@gmail.com
11. Last date for submission of claims	30.07.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/en/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench II, has ordered the commencement of a corporate insolvency resolution process of Superfine Metals Private Limited on 16.07.2026.

The creditors of Superfine Metals Private Limited are hereby called upon to submit their claims with proof on or before 30.07.2026 to the interim resolution professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class in Form CA- **Not Applicable**.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
IP Megha Agrawal
Interim Resolution Professional
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to - 30.06.2027

Date: 18.07.2026
Place: Nagpur



एसएमएफजी इंडिया होम फायनान्स कंपनी लि.

कॉर्पोरेट कार्यालय : 503 आणि 504, 5वा मजला, जी-ब्लॉक, इन्फोर्से बिल्डींग, बीबीसी मेन गेड, बांद्रा कर्ला कॉम्प्लेक्स, बांद्रा (पू), मुंबई - 400 051. **नोट. कार्यालय :** कॉमर्ससिडी अस्पटी पार्क, टॉवर बी, पहिला मजला, नं. 111, माउंट पुनमखी गेड, पोर्बूर, चेवई - 600116, तमिळनाडू.

अचल मालमतांच्या विक्रीसाठी विक्री सूचना

सिक्विटरी इंटरस्ट (एफकोसॅमेन्ट) रुक्म, 2002 मधील नियम 8(6) मधील तरतुदींहा वचण्यात येणाऱ्या सिक्विटुरायझेशन अँड रिक्न्स्ट्रक्शन ऑफ फायनॅन्शियल असेट्स अँड एफकोसॅमेन्ट ऑफ सिक्विटुरी इंटरस्ट अँड, 2002 अंतर्गत अचल मतांच्या विक्रीसाठी 30 दिवसांची ई-लिलाव विक्री सूचना.

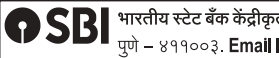
याद्वारे कर्जदार व जमीनदार आणि सर्व लोकांना सूचित करण्यात येते की सुरक्षित धनकोकडे तारण / भाग्यस असलेल्या खाली नमूद अचल मालमतांना ("सुरक्षित मालमतां"). एसएमएफजी इंडिया होम फायनान्स कंपनी लिमिटेड (पूबीबी फ्लॅटन इंडिया होम फायनान्स कंपनी लिमिटेड) (बायसेटएमएफएफसी म्हणून संदर्भित) ("सुरक्षित धनको"), च्या प्राधिकृत अधिकार्यांना ताबा घेतलेला असून त्यांची कर्जदार व जमीनदार यांचेकडून एसएमएफएफसी सुरक्षित धनकोस घेणे असलेल्या खाली नमूद केलेल्या देव रकमेच्या आणि त्यावरील पुढील व्याज आणि इतर खर्च च्या वसुलीसाठी "जशी आहे जेथे आहे", "जशी आहे जे काही आहे" आणि "जेथे जे काही आहे" तत्त्वावर खाली नमूद केलेल्या दिनांक आणि वेळेस विक्री करण्यात येईल.

अ. क्र.	कर्जदार/जमीनदार यांचे क्र. नाव / कर्ज खाते क्र.	मालमतेचे वर्गीय	आरक्षित किंमत बऱ्यापणे रकम देव	ई-लिलाव दिनांक व वेळ	बऱ्यापणे रकम सादरकरणा दिनांक
1	कर्ज खाते क्र.: 601939211647648 1. नवनाथ बबन गायकवाड	पुढील मालमतेचे सर्व खंड आणि तुकडे, फ्लॅट / युनिट क्र. 4, खी-3 विंग, पहिला मजला, बांधकाम मोजमाप क्षेत्रफळ 665 चौस फूट, म्हणजेच 61.80 चौस मीटर, पुढील जमीनपट्टे बांधलेल्या इमारतीत, जमीन संबंधित अ) नवीन नं.क्र. 1954 (3253 जुना) भोसामणा क्षेत्रफळ 00८६. 57 आर म्हणजे 5700 चौस फूट, ख) नवीन नं.क्र. 1955, (3252 जुना) भोसामणा क्षेत्रफळ 00८६. 32 आर, म्हणूनच नं. ००. ४8 पैसे, भोसामण क्षेत्रफळ 00८६. 76 आर पक्की + पेट खण्डा 0०८६ 13अर म्हणजे संपूर्ण भोसामणा क्षेत्रफळ १ हे 77 आर, नाव चाकण, ता. खोड, जि. पुणे येथे स्थित आणि चतुर्मुखी पुढीलप्रमाणे: अ) नवीन गेट क्र. 1954, (3253 जुना) च्या चतुर्मुखा - पश्चिम किंवा त्या दिशेने : श्री. सदाशिव शेवकर्जी यांची मालमता, दक्षिण किंवा त्या दिशेने : श्री. नामदेव गोर यांची मालमता; उत्तर किंवा त्या दिशेने : चाकण ऑबेवंगण रोड, ख) नवीन गेट क्र. 1955, (3252 जुना) च्या चतुर्मुखा - पूर्व किंवा त्या दिशेने : श्री. शेवकर्जी यांची मालमता; पश्चिम किंवा त्या दिशेने : श्री. बबन शेवकर्जी यांची मालमता; दक्षिण किंवा त्या दिशेने : श्री. नामदेव गोर यांची मालमता; उत्तर किंवा त्या दिशेने : चाकण-अंबेवंगण रस्ता; पूर्व किंवा त्या दिशेने : श्री. मोक्षराम शेवकर्जी यांची मालमता.	21,20,000/-	31.08.2026 स. 11.00 ते दु. 01.00 वा.	29.08.2026
	2. कमल नवनाथ गायकवाड		2,12,000/-		

विक्रीचे तपशील अटी व शर्ती खालीलप्रमाणे आहेत आणि तपशील खालील लिंक वेबसाइट पत्त्यावर आमच्या / सुरक्षित धनकोच्या वेबसाइटवर देखील प्रदान केला आहे (https://BidDeal.in आणि https://www.grihashakti.com/pdf/E-Auction.pdf) इच्छुक लोकांद्वारा योगेश कातरकर, मो. क्र. 7066691366, ई-मेल : Yogesh.Katarak@grihashakti.com आणि श्री. नितांब देव, यांच्या मो. क्र. 8655619157, ई-मेल : Nilay.Dey@grihashakti.com वर देखील संपर्क साधू शकतात.

टिकाप : पुणे, महाराष्ट्र

दिनांक : 17.07.2026



भारतीय स्टेट बँक केंद्रीकृत खुदरा आस्ति प्रबंधन केंद्र, तारा चेंबर्स, मरीआई गेट जवळ, वाकडेवाडी, मुंबई-पुणे रोड, पुणे - ४११००३, Email ID : sbl.65162@sbli.co.in

तारण मिळकतीच्या ताबा घेतल्याची नोटीस (सरफेसी कायदा २00२ च्या कलम १३(४)अन्वये)			
नोटीस देण्यात येते की, सिक्विटुरायझेशन अँड रिक्न्स्ट्रक्शन ऑफ फायनान्शीयल असेट्स अँड एफ्कोसॅमेन्ट ऑफ सिक्विटुरी इंटरस्ट कायदा २००२ (२००२ चा ५४) च्या कलम १३(१२), व सिक्विटुरी इंटरस्ट (एफकोसॅमेन्ट) नियम २००२ मधील नियम ९ अन्वये प्राप्त अधिकारित खाली नमूद केलेल्या कर्जदारांचे समोर दर्शविलेल्या तारखांना मागणी नोटीस पाठवून मागणी नोटीस मिळाल्या ताखेपासून ६० दिवसांचे आत बँकेस देणे असलेली संपूर्ण रकम भरण्याची मागणी केलेली होती.			
कर्जदार मागणी केल्याप्रमाणे भरणा करण्यास असमर्थ ठरले आहेत. सर्वसाधारण जनता व विशेषकरून कर्जदार यांना ही जाहीर नोटीस देण्यात येते की खाली सही करणारा यांनी सदर कायद्याच्या कलम १३(४) व सदर नियम क्र. ९ अन्वये खाली नमूद केलेल्या तारखांना तारण मिळकतीचा प्रतिकात्मक ताबा घेतलेला आहे.			
सर्वसाधारण जनता व विशेषकरून कर्जदार यांना सावधान करण्यात येत आहे की त्यांनी सदर मिळकतीसंबंधात कोणत्याही स्वरूपाचा व्यवहार करू नये. असा व्यवहार केल्यास तो भारतीय स्टेट बँकेच्या व्याजासह देणे रकमेच्या बोजासह असेल.			
कर्जदारांचे ध्यान सदर कायद्याच्या कलम १३, उपकलम ८ कडे आकर्षित करण्यात येत असून त्यात कर्जदारास आपल्या तारण मिळकतीवरील बोजा उतरवून घेण्यास उपलब्ध असलेल्या कालमर्यादेची तरतूद आहे.			
कर्जदाराचे नाव आणि पत्ता	अचल मिळकतीचा तपशील	मागणी नोटीस तारीख	प्रतिकात्मक ताबा तारीख
श्री. दयानंद शिनांद कुंभार Home Loan/A/c No. 44867974254 Suraksha A/c No. 44870146554	येथील बंधूदक, ता. हवेली, जि. पुणे गोधील सव्हें नं. ४/५, हिस्सा नं. २/७ व २/३ + २/४ + २/२ मधील बसिल चंद्रकांत, बी विंग मधील तिसऱ्या मजल्यावरील श्री. दयानंद शिनांद कुंभार यांच्या मालकीचा फ्लॅट क्र. ३०२. कॉर्पोरेट क्षेत्र ५८.८२६ चौ. फूट + लग्ताची बाल्कनी क्षेत्र १०४.०८ चौ. फूट + दुसरा मजला बेसमेंट एक कव्हर्ड कार पार्किंग- ९६.८४ चौ. फूट.	0५.0५.२0२६	१६.0७.२0२६
			दि. 0५.0८.२0२६ रोजी रु. ५०,६७,८१२.०0 (पन्नास लाख सत्तसह हजार आठशे बारा फाट) अधिक पुढील व्याज आणि अनुसंधित खर्च, शुल्क इ.
दिनांक : १६.0७.२०२६ स्थळ : पुणे	सही/- अधिकृत अधिकारी, भारतीय स्टेट बँक, सीआरएएमसी शाखा, पुणे		
(मजकूरत संधिधत्ता असल्यास इंग्रजी मजकूर झाड घ्यावयात)			

पंजाब नॅशनल बँक Punjab National Bank

भारत सरकारचा उपक्रम

punjab national bank

(A Govt. of India Undertaking)

पंजाब नॅशनल बँक सर्कल ऑफिस

पहिला मंजला, अरोरा टॉवर्स 9, मोलेदिना रोड, पुणे-411001.

फोन : 9873921998, ई-मेल : copunesam@pnb.bank.in

अचल मालमतांच्या विक्रीसाठी विक्री सूचना

सिक्विटुरी इंटरस्ट (एफकोसॅमेन्ट) रुक्म, 2002 मधील नियम 8 (6) मधील तरतुदींहा वचण्यात येणाऱ्या सिक्विटुरायझेशन अँड रिक्न्स्ट्रक्शन ऑफ फायनॅन्शियल असेट्स अँड एफकोसॅमेन्ट ऑफ सिक्विटुरीइंटरस्ट अँड, 2002 अंतर्गत अचल मालमतांच्या विक्रीसाठी ई-लिलाव विक्री सूचना. याद्वारे कर्जदार व जमीनदार तसेच सर्वसामान्य जनतेस सूचित करण्यात येते की सुरक्षित धनकोकडे तारण/भाग्यस असलेल्याखाली नमूद अचल मालमतांचेा बँक / सुरक्षित धनकोच्या प्राधिकृत अधिकारी-यांनी गणालांक) प्रत्यक्ष / सांकेतिक तसेच घेतलेला अचल संपत्तिक कर्जदार व जमीनदारांकडून बँक/सुरक्षित धनकोस घेणेअसकलेल्या धनकोची रकमेच्या वसुलीसाठी खाली नमूद केलेल्या दिनांकास त्यांची "जशी आहे जेथे आहे, जशी आहे जे काही आहे आणि "जे काही आहे तेथेच आहे" तत्वावर विक्री करण्यात येईल. आरक्षित किंमतआणि बऱ्यापण रकमेचा खाली त्या-त्या मालमतांच्या समोर नमूद करण्यात आलेली आहे.

अनु. क्र.	हाक्षेचे नाव / हास्याचे नाव	अचल संपत्तीचा तपशील तारण / मालकाचे नाव (मालमता तारण)	अ) सखंडात 13(2) सरफेसी अँड 2002 अन्वये मागणी सूचना तारीख	अ) राखीव किंमत (रुपये लाखात)	ई-लिलाव तारीख / वेळ	सुरक्षित लोकांद्वारा जात बाजीरा तपशील
	कर्जदार / जामीनदार हास्याचे नाव आणि पत्ता		ब) थकीत बाकी रकमज) को सखंडात 13(4) सरफेसी अँड 2002 अन्वये ताबा तारीख	ब) ईएमडी		
			ड) ताबा स्थिती सांकेतिक/ प्रत्यक्ष/ प्रतिकात्मक ताबा	ब) बोली वाट करणारी रक्कम		
1.	शाखा - 6515, तळेगाव दामाडे सुरेखा शशिकांत दुमके	फ्लॅट क्रमांक 303 (बर्ड ई क्षेत्र: 381 चौस फूट/ विक्रीयोग्य क्षेत्र: 502 चौस फूट), तिसरा मजला, संस्कृती ए, समुद्री गृहनिर्माण संस्था लिमिटेड, सवई क्र 58 हिस्सा क्र. 1, वराळे, ता. मावळ, पुणे - 410507.	अ) 28.06.2021 ब) रु. 20,86,280.32 + 30.06.2026 रोजी पासुन अविध्यातील व्याज क) 30.07.2024 ड) प्रत्यक्ष ताबा	अ) रु. 17.14 लाख ब) रु. 1.74 लाख क) रु. 21000	04.08.2026 रोजी सकाळी 11.00 ते दुपारी 3.00 वाजेपर्यंत (आवश्यक असल्यास 10 निमिटे वाढवून)	लागू नाही
2.	शाखा- कोथरुड श्री. रमेश तुकाराम घोरेवडे	फ्लॅट नं.101, रुद्र रेसिडेन्सी नं. 30/04, हिंसा क्रमांक 4 प्लॉट क्रमांक-9 झील कॉलेज 7 त्रिकुटी पॅलेस सहकारी सांता सोसायटी गाव - नजरे, पुणे - 411041.	अ) 29.10.2018 ब) रु. 42.96,903.14 + 30.06.2026 रोजी पासुन अविध्यातील व्याज क) 07.03.2019 ड) सांकेतिक ताबा	अ) रु. 21.76 लाख ब) रु. 2.17 लाख क) रु. 21000	04.08.2026 रोजी सकाळी 11.00 ते दुपारी 3.00 वाजेपर्यंत (आवश्यक असल्यास 10 निमिटे वाढवून)	लागू नाही
3.	शाखा - वाघोली 595400 श्री. जुमनाल बसवराज रुपया	फ्लॅट क्रमांक- 402, चौथा मजला, "स्काय व्ह्यू", दुदानाव गार्डन, प्लॉट क्रमांक- 78/79, गट क्रमांक-861 आणि 862, एरणावलीबी इंटरनॅशनल स्कूल जवळ, गाव- वाघोली, ता- हवेली, जि.पुणे - 412207.	अ) 03.10.2019 ब) रु. 28,14,455.02 + 30.06.2026 रोजी पासुन अविध्यातील व्याज ड) 01.12.2022 ड) प्रत्यक्ष ताबा	अ) रु. 21.10 लाख ब) रु. 2.11 लाख क) रु. 21000	04.08.2026 रोजी सकाळी 11.00 ते दुपारी 3.00 वाजेपर्यंत (आवश्यक असल्यास 10 निमिटे वाढवून)	लागू नाही
4.	शाखा- नारायणागाव / श्रीमती सपना पंचानन बिस्वास	फ्लॅट क्रमांक 704, 7वा मजला, सौम्या हार्डईट, प्लॉट क्रमांक 623/2, 624/1, 624/2, 624/3, 624/4, नारायणावाडी रोड ऑफ, जय आंबेवंगार रोड, नारायणागाव, ता. जुन्नर, पुणे 410504.	अ) 22.10.2021 ब) रु. 23,26,664.41 + 30.06.2026 रोजी पासुन अविध्यातील व्याज क) 21.12.2021 ड) प्रत्यक्ष ताबा	अ) रु. 18.90 लाख ब) रु. 1.89 लाख क) रु. 21000	04.08.2026 रोजी सकाळी 11.00 ते दुपारी 3.00 वाजेपर्यंत (आवश्यक असल्यास 10 निमिटे वाढवून)	लागू नाही
5.	शाखा- चाकण 6514 / श्री. दिनेश यशवंत देसले	फ्लॅट नं. 13, तिसरा मजला, ई-1 विंग, गट नं. 1752, साईबाबा पॅराडाईज, अंबेवंग रोड, चाकण- 410501.	अ) 01.10.2016 ब) रु. 44,62,483.36 + 30.06.2026 रोजी पासुन अविध्यातील व्याज क) 14.12.2020 ड) प्रत्यक्ष ताबा	अ) रु. 13.48 लाख ब) रु. 1.34 लाख क) रु. 21000	04.08.2026 रोजी सकाळी 11.00 ते दुपारी 3.00 वाजेपर्यंत (आवश्यक असल्यास 10 निमिटे वाढवून)	लागू नाही
6.	शाखा - नारायणागाव / श्री. प्रशांत चंद्रकांत वरदाडी	फ्लॅट क्रमांक 6, तिसरा मजला, विंग डी' इमारत, स्वामी विंथ, सर्व क्रमांक 638/2+३, सर्व क्रमांक 669/2+३, ही सर्माईल जवळ, झोन डेंटल क्लिनिक, खोडर रोड जवळ, येथे नारायणागाव, तालुका जुन्नर, जि.पुणे 410504.	अ) 09.09.2024 ब) रु. 15,78,387.64 + 30.06.2026 रोजी पासुन अविध्यातील व्याज ड) 29.01.2025 ड) सांकेतिक ताबा	अ) रु. 17.26 लाख ब) रु. 1.72 लाख क) रु. 21000	04.08.2026 रोजी सकाळी 11.00 ते दुपारी 3.00 वाजेपर्यंत (आवश्यक असल्यास 10 निमिटे वाढवून)	लागू नाही
7.	शाखा - 123920 - ओद्योगिक क्षेत्र (चिंचवड) / श्री. शरद दिनकर अमोलीक	फ्लॅट क्र. 2, तळमजला, इमारत क्र. 2, "अनिकेत को.ओ.प. हाऊसिंग सोसायटी लि.", म्हाडा, सवई क्र. 150, 151 व 152, मोरवाडी, पिंपरी वाघेरे, ता. हवेली, जि. पुणे - 411019.	अ) 25.09.2024 ब) रु. 18,45,575.07+ 30.06.2026 रोजी पासुन अविध्यातील व्याज क) 09.01.2026 ड) सांकेतिक ताबा	अ) रु. 16.52 लाख ब) रु. 1.65 लाख क) रु. 21000	04.08.2026 रोजी सकाळी 11.00 ते दुपारी 3.00 वाजेपर्यंत (आवश्यक असल्यास 10 निमिटे वाढवून)	लागू नाही
8.	शाखा - 290100 - नानापेठे / श्री. सुरेश नारायण कांबळे	फ्लॅट क्र. 204, दुसरा मजला, साईग्रुप रेसिडेन्सी, सवई क्र. 1, हि. क्र. 3, सवई क्र. 317, हि. क्र. 1/2, मौजे लोहावा, जि.पुणे - 411047.	अ) 15.11.2018 ब) रु. 28,28,506.03 + 30.06.2026रोजी पासुन अविध्यातील व्याज क) 18.02.2021 ड) प्रत्यक्ष ताबा	अ) रु. 27.91 लाख ब) रु. 2.79 लाख क) रु. 21000	04.08.2026 रोजी सकाळी 11.00 ते दुपारी 3.00 वाजेपर्यंत (आवश्यक असल्यास 10 निमिटे वाढवून)	लागू नाही
9.	बाणेर, पुणे / श्री. हरिपुत्रन सिंह	फ्लॅट क्र. 206, विंग ए, आरंभ, दुसरा मजला, गट क्र. 3516, आर पोस्ट तळेगाव दमढेरे, ता. शिरूर, पुणे - 412216.	अ) 09.02.2024 ब) रु. 22,34,159.14 + 30.06.2026रोजी पासुन अविध्यातील व्याज ड) 02.08.2024 ड) प्रत्यक्ष ताबा	अ) रु. 17.82 लाख ब) रु. 1.78 लाख क) रु. 21000	04.08.2026 रोजी सकाळी 11.00 ते दुपारी 3.00 वाजेपर्यंत (आवश्यक असल्यास 10 निमिटे वाढवून)	लागू नाही
10.	शाखा - 855400 - पिंपळे गुरव / श्री. जैसन थंपराज नाडर	फ्लॅट क्र. 2, तळमजला, इमारत क्र. C-2, " एक्सर्बिया हािवाडी" या नावाने ओळखल्या जाणाऱ्या निवासी इमारतीतील, सवई क्र. 38/2, 38/3, ३9, 56 व 57, हिजावडी, ता. मुळशी, जि.पुणे - 411057.	अ) 09.07.2019 ब) रु. 36,67,381.81 30.06.2026 रोजी पासुन अविध्यातील व्याज क) 15.07.2022 ड) प्रत्यक्ष ताबा	अ) रु. 17.20 लाख ब) रु.1.72 लाख क) रु. 21000	04.08.2026 रोजी सकाळी 11.00 ते दुपारी 3.00 वाजेपर्यंत (आवश्यक असल्यास 10 निमिटे वाढवून)	लागू नाही
11.	शाखा - 070510 - वारामती / श्री. नवनाथ सदाशिव बल्लाळ	फ्लॅट क्र. 03, तळमजला, सिंगरी पार्क, जे विंग, सवई क्र. 21/2, प्लॉट क्र. 1, बारामती, जि.पुणे - 413102.	अ) 08.08.2025 ब) रु. 16,85,271.03 + 30.06.2026 रोजी पासुन अविध्यातील व्याज क) 14.05.2026 ड) सांकेतिक ताबा	अ) रु. 20.89 लाख ब) रु. 2.08 लाख क) रु. 21000	04.08.2026 रोजी सकाळी 11.00 ते दुपारी 3.00 वाजेपर्यंत (आवश्यक असल्यास 10 निमिटे वाढवून)	लागू नाही
12.	शाखा- 168010 - तळेगाव / श्री. राजेश कुमार चौहान	फ्लॅट नं. १०२, पहिला मजला, तुषार को-ऑप हाऊसिंग सोसायटी लि., प्लॉट नं. 283, स. नं. 37-45,सीटीएस नं. 674, यादवत गाव, तळेगाव दामाडे, ता. - मुळशी, जि. पुणे - 411057.	अ) 20.07.2022 ब) रु. 27,93,376.24 + 30.06.2026 रोजी पासुन अविध्यातील व्याज क) 20.01.2023 ड) प्रत्यक्ष ताबा	अ) रु. 18.98 लाख ब) रु. 1.90 लाख क) रु. 21000	04.08.2026 रोजी सकाळी 11.00 ते दुपारी 3.00 वाजेपर्यंत (आवश्यक असल्यास 10 निमिटे वाढवून)	लागू नाही

अटी व शर्ती : 1. विक्री सूचना हिंसाईबंद (अंमलबजावणी) नियम 2002 मध्ये नमूद केलेल्या अटी आणि शर्तीचा अधीन असेल. विक्रीच्या पध्दतीनुसार अटी आणि शर्ती खालील वेबसाइटवर/वेब पोर्टलवर उपलब्ध/प्रकाशित केलेल्या आहेत:
a) https://baanknet.com
b) www.pnbindia.in
2) सदर मालमतेची विक्री ही "जशी आहे जेथे आहे", "जशी आहे जे काही आहे" आणि तेथे जे काही आहे" तत्वावर करण्यात येईल.
3) दे र्गणने देवतेने अंमलबजावनेत तपशील प्राधिकृत अधिकारीच्या मार्गदर्शनावर प्रस्ताव आले असल्या का प्रकाशनावेळी काही चुक झाल्यास, सुचीने विधान करण्याच्या असल्या किंवा काही अचल मालमतांच्या रकमेसाठी प्रकृतित अधिकारी नवाबदार असणार नाहीत.
4) ही विक्री दिनांक 04.08.2026 रोजी https://baanknet.com या वेबसाइटवर प्रदान केलेल्या ई-लिलाव पट्ट्यांमोद्वारे अधोस्वाक्षरीकर्याद्वारे केेली जाईल आणि सकाळी 11.00 वाजता सुरू होईल.
5) * बँकेला प्रतिनिधी नियुक्त करण्याची आणि स्वतः बोली लावण्याची आणि लिलावात सहभागी होण्याची परवानगी आहे.

सरफेसी अधिनियम, 2002 मधील नियम 8(6) अंतर्गत वैधानिक विक्री सूचना

तारीख : 19.07.2026
ठिकाण : पुणे

(मराठी भाषांतरामध्ये काही त्रुटी आढळल्यास इंग्रजीतील मूळ मजकूर झाड धरण्यात येईल)

अधिकृत अधिकारी

पंजाब नॅशनल बँक

जाहीर नोटिस

तमाम लोकांना या जाहीर नोटिसीने कळविण्यात येते की, खालील परिशिष्टात वर्णन केलेली मिळकत क्षेत्र ०१ हे, ५९ आर ही श्रीकांत सुभाष पवार यांच्या मालकीची आहे. सदर मिळकत निवेद्य, निजोखमी व बोजापरित असलेली याही विधान मालकीची दिल्यावरून आमचे अशील यांनी सदर मिळकतीपैकी ०० हे. ११ आर इतक्या क्षेत्राचा खरेदीचा व्यवहार निमित्त केला आहे. तथापि सदर व्यवहारासंदर्भात कोणतासही कोल्य्याही प्रकाशची हरकत असल्यास अद्याव मिळकतीवर कोणाचाही कोणत्याही प्रकारचा गहाण, दावा, लीन, लीज, खरेदी, विसार पावती, चोळीबांधी व तत्सम हितकडप सार्व असल्यास त्यांनी सदर नोटीस प्रसिद्ध झालेपासून १० दिवसांचे आत खालील पत्त्यावर मूळ कागदासत्रासह लेखी हरकत कळवून पोहोच घ्यावी. अन्यथा सदर मिळकतीवर कोणाचाही कोल्य्याही प्रकारचा हितकड संबंध नाही व असल्यास तो त्यांनी जाणीवपूर्वक सोडून दिला आहे, असे समजून सदर मिळकतीच्या खरेदीचा व्यवहार पूर्ण करण्यात येईल. मागाहल तक्रार चालणार नाही, याची नोंद घ्यावी.

परिशिष्ट

गांव मौजे पोमागांव येथील जमीन मिळकत यांची सवई नं. २९१/१ यांसी क्षेत्रफल ०३ हे. ०० आर अधिक पोटखराबा ०१ हे, ०० आर असे प्लूकू क्षेत्र ०४ हे. ०० आर यांसी आकार ०९ रुपये २५ पैसे यांमधील श्री. सुभाष पवार यांच्या विमक्त हिश्श्याचे क्षेत्र ०१ हे. ५९ आर यापैकी क्षेत्र ०० हे. ११ आर हि मिळकत.

अॅडव्होकेट वरुण देवेंद्र शहा
ऑफिस नं. ९, सहयोग अपार्टमेंट-१,
५०८, नारायण पेठ, पुणे-४११०३०.
मो.नं. : ९६७३९९६९६६ / ९६०६८९३६३६

बँक ऑफ ब्रोडर Bank of Baroda	मुलुंड (पु) शाखा, तळमजला, विनायक आशीर्वाद, दुकान क्र. 1 आणि 2, सीटीएस क्र. 492 (मार्ग), व्ही.डी.फडके मार्ग, गळखा पहाड, मुलुंड (पु), मुंबई - 400 080. दुव्यतः 022-21632586/87 ईमेल : muleas@bankofbaroda.co.in
ताबा सूचना (अचल मालमतेकरिता)	

ज्याअर्थी, निमन्याक्षरीकरां हे बँक ऑफ बडोदा येे प्राधिकृत अधिकारी असून त्यांनी सिक्विटुरायझेशन अँड रिक्न्स्ट्रक्शन ऑफ फायनॅन्शियल असेट्स अँड एफकोसॅमेन्ट ऑफ सिक्विटुरी इंटरस्ट (पुरम) अँड, 2002 अंतर्गत आणि सिक्विटुरी इंटरस्ट (एफकोसॅमेन्ट) रुक्म, 2002 च्या नियम ९ सह वचण्यात येणाऱ्या अनुच्छेद 13 (12) अंतर्गत बहाल करण्यात आलेल्या अधिकार्यांचा वापर करीत हि, 11.11.2024 रोजी एक मागणी सूचना पाठवली ज्यात कर्जदार मे. **बोल्ना झोलेक्शन (कर्जदार)** यांना सुचनेत नमूद केलेल्या एक क्र. 69.43,946.02/- (रुपये एकोणसत्तर लाख त्रेवाडीस हजार नऊशे शेंबेचाळीस आणि दोन पैसे फक्त) हि. 05.08.2024 रोजी सुमारे तसेच लागू न केलेले / सेवा न केल्यास कर्जदार व सर्वसामान्य जनतेस सूचित करण्यात येते की निमन्याक्षरीकरांनी, ऊक्त निमन्याचा नियम ९ सह वाचलेल्या उक्त कायद्याच्या कलम 13 (4) अन्वये तत्त्व / तिला प्रत्यक्ष मिळकतीचा अधिकार्याचा वापर करीत हि. 15.07.2026 रोजी खाली वर्णन केलेल्या मालमतेचा प्रत्यक्ष ताबा घेतलेला आहे.

कर्जदार व सर्वसामान्य जनतेस याद्वारे सावधानीयेची सूचना देण्यात येते की त्यांनी सदर मालमतेच्या संदर्भात कोणाचाही व्यवहार करू नये आणि अशा कोणाचाही व्यवहार केल्यास तो बँक ऑफ बडोदा यांच्या कलम क्र. 69.43,946.02/- (रुपये एकोणसत्तर लाख त्रेवाडीस हजार नऊशे शेंबेचाळीस आणि दोन पैसे फक्त) हि. 05.08.2024 रोजी सुमारे सुमारे व्याज या रकमेच्या बोज्यासह असेल.

सदर अणमत मता सोडवून घेव्यासाठी उपलब्ध असलेल्या वेळेच्या संदर्भात कर्जदारांचे लक्ष अनुच्छेद 13 मधील उप-विभाग (8) कडे वघण्यात येईल.

अचल मालमतेचे वर्णन :